

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/2005/4674/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Malaya Deb,
Presiding officer/Member,
MACT, Nalbari.

Dated Guwahati, the th 28 June, 2022.

Sub:- **Earned leave with station leave permission.**

Ref:- Your letter No. MACT/N/187 dtd. 27.06.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **Earned leave for 16 days from 07.07.2022 to 22.07.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 07.07.2022 till the morning of 25.07.2022** (suffixing 23.07.2022 and 24.07.2022), has been granted. Further, you have been allowed to hand over charge to the District & Sessions Judge, Nalbari and in his absence the in-charge District & Sessions Judge, Nalbari before proceeding on leave.

Yours faithfully,

Sdt.

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/2005/4675-76-77/A, dated , 28-06-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.
2. The District & Sessions Judge, Nalbari.
3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)